

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

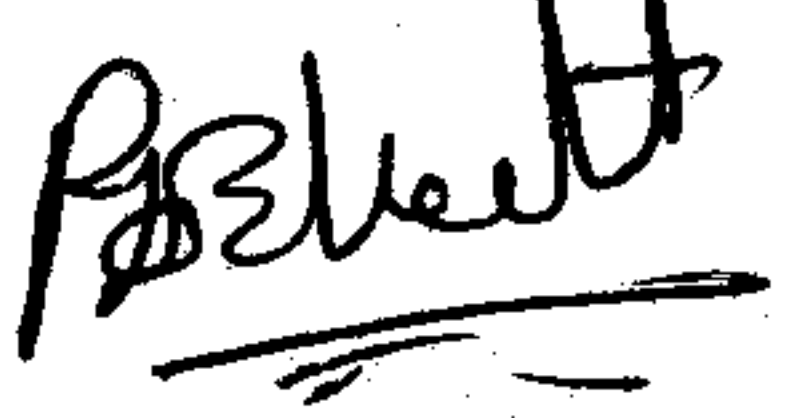
IA 130/2017 in C.P. No. 1/73(4)-74/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017**

Name of the Company: Neesa Agritech & Food Ltd. & Ors.
V/s.
Meena Subhash Kulkarni & Ors.

Section of the Companies Act: Section 73(4) and 74 of the Companies Act,
2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ravish Bhatt	Adv	Applicant	
2.				

ORDER

Learned Advocate Mr. Ravish Bhatt present for Applicant. None present for Respondent in IA 130/2017.

Learned Counsel appearing for applicant sought permission to withdraw IA 130/2017.

Permission granted.

Application is disposed of as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 25th day of October, 2017.